

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

C.P. No. 1086/2016

IN THE MATTER OF:

Capri Bathaid Private Limited

.....Petitioner

v.

Angel Infra Realcon Private Ltd.

.....Respondent

SECTION : UNDER SECTION 433(e) & 434 of the Companies Act

Order delivered on 29.08.2017

Coram:

CHIEF JUSTICE M.M. KUMAR

Hon'ble President

Deepa Krishan

Hon'ble Member (T)

For the Petitioner(s) :

For the Respondent(s) :

ORDER

The Insolvency & Bankruptcy Board of India vide letter dated 21.08.2017 has recommended the name of Ms. Renu Joshi, Regn. No. (IBBI/IPA-001/IP-P00379/2017-18/10636), F-207, Aditya Trade Tower, Plot No. 4, LSC, Pkt. & O&P, Dilshad Garden, Delhi-110095, Email: ip.ca.rjoshi2017@gmail.com, Mobile Nos: 9811568652, as the Insolvency Resolution Professional. A copy of the application for assignment submitted by Ms. Renu Joshi has also been placed on record.

We accept the aforesaid recommendation and dispose of the reference made by The Insolvency & Bankruptcy Board of India.

Sd/-

(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT

Sd/-

(DEEPA KRISHAN)
(MEMBER TECHNICAL)

29.08.2017

Vineet